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4.	Rayagada	Location/sites for MFCs under finalisation/joint verification by Rail Land Development Authority (RLDA) and Zonal Railways.
5.	Balasore	
6.	Sambalpur	
7.	Bhubaneswar	
8.	Banspani	Construction work is in progress.

Compensation to victims of train accidents

†2449. SHRI DHARMENDRA PRADHAN: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of compensation announced by Government to the victims of train accidents during the last three years;
- (b) whether compensation has been fully paid to all the victims;
- (c) the percentage of compensation paid in all the accident cases; and
- (d) the reasons for not providing compensation to all the victims?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.J. SURYA PRAKASH REDDY): (a) Compensation to the victims of train accident, as defined under Section 124 of the Railways Act, 1989, is not paid by the Railways on the basis of announcement. The claimant of the compensation has to file a claim in terms of Section 125 of the Railways Act in the Railway Claims Tribunal, which is a quasi judicial body, independent from the Railways. The amount of compensation is paid by the Railways after the claim filed by the claimant is decreed by the Tribunal in favour of the claimant in terms of the Railways Accidents and Untoward Incidents (Compensation) Amendment Rules, 1997, which lay down Rs. 4 lakhs for death and permanent disability; and Rs. 32,000/- to Rs. 3,60,000/- depending upon the gravity of the injury, and the decree so awarded by the Tribunal is satisfied by the Railways.

†Original notice of the question was received in Hindi.

The amount of compensation paid by the Railways for death/injury in train accidents (as defined under Section 124 of the Act) in the cases which have been decreed by the Tribunal for payment of compensation during the past three years is as under:

- 2009-10 : Rs. 265.81 lakhs
- 2010-11 : Rs. 585.79 lakhs
- 2011-12 : Rs. 497.72 lakhs

Note : The compensation paid in a year is not related to the accidents/casualties in that year. The amount depends upon the number of cases which are finalised and payment made in a particular year irrespective of the year(s) in which the accident took place.

(b) Yes, Sir. Compensation in all those cases, which have been decreed by the Railway Claims Tribunal for payment during the period of last three years and satisfied by the Railways, has been paid.

(c) The calculation of percentage of compensation paid in all the cases is not feasible in absence of any specific base of calculation.

(d) Non-award of decree in favour of the claimant by the Tribunal.

Railway projects in West Bengal

†2450. SHRI VIVEK GUPTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government is not treating West Bengal fairly in regard to completion of incomplete railway projects;

(b) whether sudden stoppage of construction work of East-West Metro has resulted in further increase in sufferings of common man;

(c) whether expenditure incurred thereon so far, is also getting wasted and causing financial loss to the country;

(d) whether cost will further increase if this project is not completed on time;

†Original notice of the question was received in Hindi.